

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 246 of 2021

IN THE MATTER OF:

A.K.C. Infrastructure Pvt. Ltd.

...Appellant

Versus

Amrit Cement Ltd.

...Respondent

Present: -

For Appellant: Mr. Shashwat Parihar, Mr. Adya Singh, Mr. Arun Gupta and Mr. Shashwat Anad and Mr. Gautam Kumar, Advocates.

For Respondent: Mr. Aseem Chaturvedi, Ms. Wamika Trehan, Ms. Maithili Moondra and Mr. Vivek Jhunhunwala and Ms. Vanita Bhargava, Advocates.

ORDER
(Virtual Mode)

31.03.2021 Heard Learned Counsel for the Appellant / Operational Creditor.

Mr. Aseem Chaturvedi, Advocate accepts notice on behalf of Respondent / Corporate Debtor. He is directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

Parties may file brief Written Submissions not more than three pages along with supported by relevant case law, before next date.

List the Appeal 'For Admission (After Notice)' on **4th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)